(Censorship) Sixth Amendment Rules, 1966,

(ii) Notification G.S.R. No. 1182, dated the 19th July, 1966, publishing certain amendments to Government Notification G.S.R. No. 740, dated the 21st April, 1966.

[Placed in Library. See No. LT-6837/66 for (i) and (ii).]

- (i) THE MINERAL CONCESSION (SECOND AMENDMENT) RULES, 1966.
- (ii) THE MINERAL CONSERVATION AND DEVELOPMENT (FIRST AMENDMENT)
  RULES, 1966.

THE DEPUTY MINISTER IN THE MINISTRY OF MINES AND METALS (SHRI SYED AHMAD MEHDI): Sir, on behalf of Shri S. K. Dey I beg to lay on the Table, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957, a copy each of the following Notifications of the Ministry of Mines and Metals:—

- (i) Notification S.O. No. 2170, dated the 13th July, 1966, publishing the Mineral Concession (Second Amendment) Rules, 1966.
- (ii) Notification G.S.R. No. 1179, dated the 22nd July, 1966, publishing the Mineral Conservation and Development (First Amendment) Rules, 1966.

[Placed in Library. See No. LT-6836/66 for (i) & (ii).]

## GOVERNMENT OF KERALA NOTIFICATIONS

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI B. S. MURTHY): Sir, I beg to lay on the Table a copy each of the following Notifications issued by the Government of Kerala:

 (i) Notification S.R.O. No. 245/66, dated the 29th June, 1966, under sub-section (2) of section 6 of the Guruvayur Township Act, 1961. [Placed in Library. See No. LT-7032/66.]

(ii) Four Notifications under subsection (5) of section 367 of the Kerala Municipal Corporation Act, 1961. [Placed in Library. See No. LT-7031/ 66.]

THE DELHI LAND REFORMS (AMEND-MENT) RULES, 1966

SHRI JAISUKHLAL HATHI: Sir, I beg to lay on the Table, under subsection (3) of section 191 of the Delhi Land Reforms Act, 1954, a copy each of the following Notifications issued by the Delhi Administration:—

- (i) Notification No. F. (4)/LRO/ 66, dated the 21st June, 1966, publishing the Delhi Land Reforms (Amendment) Rules, 1966.
- (ii) Notification No. F. (3)/LRO/ 66, dated the 8th July, 1966, publishing the Delhi Land Reforms (Amendment) Rules, 1966.

[Placed in Library. See No. LT-6872/66 for (i) & (ii).]

THE DELHI SALES TAX (SECOND AM-ENDMENT) RULES, 1966

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI L. N. MISHRA): Sir, I beg to lay on the Table a copy of Notification No. F. (66)/65-Fin. (E), dated the 25th July, 1966, publishing the Delhi Sales Tax (Second Amendment) Rules, 1966, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, issued by the Delhi Administration [Placed in Library. See No. LT-6812/66.]

MINISTRY OF FINANCE (DEPARTMENT OF REVENUE AND INSURANCE) NOTIFICATION

SHRI L. N. MISHRA: Sir, I also beg to lay on the Table a copy of the Ministry of Finance (Department of Reyenue and Insurance) Notification